

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1520/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.15.04.2019/NCLAT/UR/500)

In the matter of:

M/s Supreme Commotrade LLP & Ors. Appellants

Versus

M/s Shree Sanyeeji Ispat Ltd. Respondent

Appearance: Mr. Manish Raghav, Advocate for the Appellants.

03.05.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 15.04.2019 and the Office after scrutiny of the Memo of Appeal on 16.04.2019, intimated the defects and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 01.05.2019. It is stated in the Interlocutory Application (IA) that Clerk of the Advocate in appeal went for a marriage function in his family to Uttrakhand without informing about the same to the Advocate of the Appellant. Hence, there is delay of 08 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 06.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar